

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STONE INDIA LTD**RELEVANT PARTICULARS**

1.	Name of corporate debtor	STONE INDIA LTD
2.	Date of incorporation of corporate debtor	15/01/1931
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, KOLKATA
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	L35201WB1931PLC006996
5.	Address of the registered office and principal office (if any) of corporate debtor	16 TARATALLA ROAD, ALIPORE KOLKATA WB 700088
6.	Insolvency commencement date in respect of corporate debtor	19 th DECEMBER 2019 (ORDER UPLOADED ON NCLT WEBSITE ON DECEMBER 20 th , 2019)
7.	Estimated date of closure of insolvency resolution process	16 th JUNE 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME - MR. MANMOHAN JHAWAR REG NO- IBBI/PA-001/IP-P00334/2017-18/10604
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ADDRESS: M JHAWAR & CO 203 MAHATMA GANDHI ROAD, 1ST FLOOR, KOLKATA, WEST BENGAL, 700007 EMAIL ID: manmohanjhavar@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ADDRESS - RESURGENT RESOLUTION PROFESSIONALS LLP, CFB F-1, 1ST FLOOR, PARIDHAN GARMENT PARK, 19, CANAL SOUTH ROAD, KOLKATA, WEST BENGAL 700015 EMAIL - cirp.stoneindia@gmail.com
11.	Last date for submission of claims	2nd JANUARY, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) WWW.IBBI.GOV.IN (b) NOT APPLICABLE

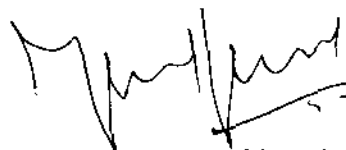
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Stone India Limited** on **19th December 2019** (Order uploaded on NCLT Website on 20th December, 2019).

The creditors of **Stone India Limited** are hereby called upon to submit their claims with proof on or before **2nd January 2020** as per the date of uploading of order to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class is not applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Manmohan Jhavar

Interim Resolution Professional

Reg No- IBBI/PA-001/IP-P00334/2017-18/10604

Date: 20th December, 2019

Place: Kolkata